<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 210 OF 2018 IN APPEAL NO. 41 OF 2018 & IA NO. 211 OF 2018

Dated: 13th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:M/s. Hinduja National Power Corporation Ltd....Appellant(s)Vs.Vs.Andhra Pradesh Electricity Regulatory...Respondent(s)Commission & Ors....Respondent(s)

Counsel for the Appellant(s)

: Mr. M.G. Ramachandran Mr. Shubham Arya

<u>ORDER</u>

IA No. 210 of 2018

(AppIn. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on <u>26.02.2018.</u> Application is disposed of.

Issue notice to the respondents in the main appeal returnable on 26.02.2018. Dasti, in addition, is permitted.

(Justice N. K. Patil) Judicial Member ts/mk (I.J. Kapoor) Technical Member